EXTRAORDINARY

PART II—Section 3—Sub-section (1)

PUBLISHED BY AUTHORITY

No. 179] NEW DELHI, THURSDAY, MARCH 31, 2011/CHAITRA 10, 1933

G.S.R. 289(E).—In exercise of the powers conferred by sub-section (2A) of Section 217 read with clause (a) of sub-section (1) of Section 642 of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Particulars of Employees) Rules, 1975, namely:—

1. (1) These rules may be called the Companies (Particulars of Employees) Amendment Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Particulars of Employees) Rules, 1975 (hereinafter referred to as the said rules), in rule 1A,—

(i) in clause (a), for the words “rupees twenty-four lakhs”, the words “sixty lakh rupees” shall be substituted;

(ii) in clause (b), for the words “rupees two lakhs”, the words “five lakh rupees” shall be substituted.

3. In the first proviso to rule 2 of the said rules,—

(a) for the words “particulars of employees of companies”, the words “particulars of Government Companies and companies” shall be substituted;
(b) for the words "rupees twenty-four lakhs per financial year or rupees two lakhs per month", the words "sixty lakh rupees per financial year or five lakh rupees per month" shall be substituted.

[F. No. 2/29/1998-CL-V]
RENUKA KUMAR, Jt. Secy.

Note.—The principal rules were published in the Gazette of India vide notification number G.S.R. 695(E), dated the 10th June, 1988 and subsequently amended vide notification numbers G.S.R. 288(E), dated the 17th April, 2002 and G.S.R. 212(E), dated the 24th March, 2004.